

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 668 OF 2017 IN APPEAL NO. 294 OF 2017 & IA NO. 438 OF 2018,
IA NO. 440 OF 2018 & IA NO. 836 OF 2018**
**IA NO. 805 OF 2017 IN APPEAL NO. 295 OF 2017 & IA NO. 1083 OF 2017,
IA NO. 821 OF 2018, IA NO. 839 OF 2018 & IA NO. 835 OF 2018**
**IA NO. 809 OF 2017 IN APPEAL NO. 296 OF 2017 & IA NO. 1082 OF 2017,
IA NO. 820 OF 2018, IA NO. 840 OF 2018 & IA NO. 837 OF 2018**
**IA NO. 814 OF 2017 IN APPEAL NO. 297 OF 2017 & IA NO. 1081 OF 2017,
IA NO. 841 OF 2018, IA NO. 838 OF 2018**
**IA NO. 815 OF 2017 IN APPEAL NO. 298 OF 2017 & IA NO. 1080 OF 2017,
IA NO. 842 OF 2018 & IA NO. 826 OF 2018**
**IA NO. 808 OF 2017 IN APPEAL NO. 299 OF 2017 & IA NO. 1079 OF 2017,
IA NO. 843 OF 2018 & IA NO. 827 OF 2018**
**IA NO. 810 OF 2017 IN APPEAL NO. 300 OF 2017 & IA NO. 1078 OF 2017,
IA NO. 844 OF 2018 & IA NO. 828 OF 2018**
**IA NO. 807 OF 2017 IN APPEAL NO. 301 OF 2017 & IA NO. 1077 OF 2017,
IA NO. 845 OF 2018 & IA NO. 829 OF 2018**
**IA NO. 811 OF 2017 IN APPEAL NO. 302 OF 2017 & IA NO. 1076 OF 2017,
IA NO. 830 OF 2018 & IA NO. 846 OF 2018**
**IA NO. 806 OF 2017 IN APPEAL NO. 303 OF 2017 & IA NO. 1075 OF 2017,
IA NO. 831 OF 2018 & IA NO. 847 OF 2018**
**IA NO. 812 OF 2017 IN APPEAL NO. 304 OF 2017 & IA NO. 1074 OF 2017
IA NO. 832 OF 2018 & IA NO. 849 OF 2018**
**IA NO. 804 OF 2017 IN APPEAL NO. 305 OF 2017 & IA NO. 1073 OF 2017,
IA NO. 833 OF 2018 & IA NO. 848 OF 2018**
**IA NO. 813 OF 2017 IN APPEAL NO. 306 OF 2017 & IA NO. 1072 OF 2017,
IA NO. 834 OF 2018 & IA NO. 850 OF 2018**

Dated: 10th July, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

**IA NO. 668 OF 2017 IN APPEAL NO. 294 OF 2017 & IA NO. 438 OF 2018,
IA NO. 440 OF 2018 & IA NO. 836 OF 2018**

Eastern India Powertech Limited

...Appellant(s)

Vs.

Assam Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. V.P. Singh
Mr. Aditya Jalan

Counsel for the Respondent(s) : Ms. Mandakini Ghosh
Ms. Aradhna Tandon for R-1

Mr. Avijit Roy a/w
Mr. Nilmadhab Deb (Rep) for R-2

**IA NO. 805 OF 2017 IN APPEAL NO. 295 OF 2017 & IA NO. 1083 OF 2017,
IA NO. 821 OF 2018, IA NO. 839 OF 2018 & IA NO. 835 OF 2018**

Eastern India Powertech Limited ...Appellant(s)

Vs.

Assam Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. V.P. Singh
Mr. Aditya Jalan

Counsel for the Respondent(s) : Ms. Mandakini Ghosh
Ms. Aradhna Tandon for R-1

Mr. Avijit Roy a/w
Mr. Nilmadhab Deb (Rep) for R-2

Ms. Mallika Sharma Bezbaruah
Mr. Hemanta Madhab Sharma for
BGM

**IA NO. 809 OF 2017 IN APPEAL NO. 296 OF 2017 & IA NO. 1082 OF 2017,
IA NO. 820 OF 2018, IA NO. 840 OF 2018 & IA NO. 837 OF 2018**

Eastern India Powertech Limited ...Appellant(s)

Vs.

Assam Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. V.P. Singh
Mr. Aditya Jalan

Counsel for the Respondent(s) : Ms. Mandakini Ghosh
Ms. Aradhna Tandon for R-1

Mr. Avijit Roy a/w
Mr. Nilmadhab Deb (Rep) for R-2

Ms. Mallika Sharma Bezbaruah
Mr. Hemanta Madhab Sharma for
BGM

**IA NO. 814 OF 2017 IN APPEAL NO. 297 OF 2017 & IA NO. 1081 OF 2017,
IA NO. 841 OF 2018, IA NO. 838 OF 2018**

Eastern India Powertech Limited ...Appellant(s)
Vs.
Assam Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. V.P. Singh
Mr. Aditya Jalan

Counsel for the Respondent(s) : Ms. Mandakini Ghosh
Ms. Aradhna Tandon for R-1

Mr. Avijit Roy a/w
Mr. Nilmadhab Deb (Rep) for R-2

**IA NO. 815 OF 2017 IN APPEAL NO. 298 OF 2017 & IA NO. 1080 OF 2017,
IA NO. 842 OF 2018 & IA NO. 826 OF 2018**

Eastern India Powertech Limited ...Appellant(s)
Vs.
Assam Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. V.P. Singh
Mr. Aditya Jalan

Counsel for the Respondent(s) : Ms. Mandakini Ghosh
Ms. Aradhna Tandon for R-1

Mr. Avijit Roy a/w
Mr. Nilmadhab Deb (Rep) for R-2

**IA NO. 808 OF 2017 IN APPEAL NO. 299 OF 2017 & IA NO. 1079 OF 2017,
IA NO. 843 OF 2018 & IA NO. 827 OF 2018**

Eastern India Powertech Limited ...Appellant(s)

Vs.

Assam Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. V.P. Singh
Mr. Aditya Jalan

Counsel for the Respondent(s) : Ms. Mandakini Ghosh
Ms. Aradhna Tandon for R-1

Mr. Avijit Roy a/w
Mr. Nilmadhab Deb (Rep) for R-2

**IA NO. 810 OF 2017 IN APPEAL NO. 300 OF 2017 & IA NO. 1078 OF 2017,
IA NO. 844 OF 2018 & IA NO. 828 OF 2018**

Eastern India Powertech Limited ...Appellant(s)

Vs.

Assam Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. V.P. Singh
Mr. Aditya Jalan

Counsel for the Respondent(s) : Ms. Mandakini Ghosh
Ms. Aradhna Tandon for R-1

Mr. Avijit Roy a/w
Mr. Nilmadhab Deb (Rep) for R-2

**IA NO. 807 OF 2017 IN APPEAL NO. 301 OF 2017 & IA NO. 1077 OF 2017,
IA NO. 845 OF 2018 & IA NO. 829 OF 2018**

Eastern India Powertech Limited ...Appellant(s)

Vs.

Assam Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. V.P. Singh
Mr. Aditya Jalan

Counsel for the Respondent(s) : Ms. Mandakini Ghosh
Ms. Aradhna Tandon for R-1

Mr. Avijit Roy a/w
Mr. Nilmadhab Deb (Rep) for R-2

IA NO. 811 OF 2017 IN APPEAL NO. 302 OF 2017 & IA NO. 1076 OF 2017,
IA NO. 830 OF 2018 & IA NO. 846 OF 2018

Eastern India Powertech Limited ...Appellant(s)
Vs.
Assam Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. V.P. Singh
Mr. Aditya Jalan

Counsel for the Respondent(s) : Ms. Mandakini Ghosh
Ms. Aradhna Tandon for R-1

Mr. Avijit Roy a/w
Mr. Nilmadhab Deb (Rep) for R-2

IA NO. 806 OF 2017 IN APPEAL NO. 303 OF 2017 & IA NO. 1075 OF 2017,
IA NO. 831 OF 2018 & IA NO. 847 OF 2018

Eastern India Powertech Limited ...Appellant(s)
Vs.
Assam Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. V.P. Singh
Mr. Aditya Jalan

Counsel for the Respondent(s) : Ms. Mandakini Ghosh
Ms. Aradhna Tandon for R-1

Mr. Avijit Roy a/w
Mr. Nilmadhab Deb (Rep) for R-2

IA NO. 812 OF 2017 IN APPEAL NO. 304 OF 2017 & IA NO. 1074 OF 2017
IA NO. 832 OF 2018 & IA NO. 849 OF 2018

Eastern India Powertech Limited ...Appellant(s)
Vs.
Assam Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. V.P. Singh

Mr. Aditya Jalan

Counsel for the Respondent(s) : Ms. Mandakini Ghosh
Ms. Aradhna Tandon for R-1

Mr. Avijit Roy a/w
Mr. Nilmadhab Deb (Rep) for R-2

IA NO. 804 OF 2017 IN APPEAL NO. 305 OF 2017 & IA NO. 1073 OF 2017,
IA NO. 833 OF 2018 & IA NO. 848 OF 2018

Eastern India Powertech Limited ...Appellant(s)
Vs.
Assam Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. V.P. Singh
Mr. Aditya Jalan

Counsel for the Respondent(s) : Ms. Mandakini Ghosh
Ms. Aradhna Tandon for R-1

Mr. Avijit Roy a/w
Mr. Nilmadhab Deb (Rep) for R-2

IA NO. 813 OF 2017 IN APPEAL NO. 306 OF 2017 & IA NO. 1072 OF 2017,
IA NO. 834 OF 2018 & IA NO. 850 OF 2018

Eastern India Powertech Limited ...Appellant(s)
Vs.
Assam Electricity Regulatory Commission & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. V.P. Singh
Mr. Aditya Jalan

Counsel for the Respondent(s) : Ms. Mandakini Ghosh
Ms. Aradhna Tandon for R-1

Mr. Avijit Roy a/w
Mr. Nilmadhab Deb (Rep) for R-2

ORDER**IA NO. 440 OF 2018 in Appeal No. 294 OF 2017**

(Appnl. for condonation of delay in filing written submission)

In this application, the applicant has prayed that delay in filing written submission may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing written submission. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing written submission is condoned and written submission is taken on record. Application is disposed of.

IA NOs. 836, 839, 835, 840,837, 841, 838, 842, 826, 843, 827, 844, 828, 845, 829, 830, 846, 831, 847, 832, 849, 833,848, 834 & 850 OF 2018
(Applns. for condonation of delay in filing rejoinder)

In these applications, the applicant/appellant has prayed that delay in filing rejoinder may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing rejoinders. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing rejoinders is condoned and rejoinders are taken on record. Applications are disposed of.

List the IAs for interim relief for hearing on **11.09.2018.**

(Justice N. K. Patil)
Judicial Member

ts/mk

(I.J. Kapoor)
Technical Member